

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) The entrance fee is levied at the following centrally protected monuments in Rajasthan:

- (1) Chittaurgarh Fort, Distt. Chittaurgarh;
- (2) Deeg Palace, Deeg, Distt. Bharatpur; and
- (3) Kumbhalgarh Fort, Distt. Rajsamand.

(b) and (c) The revenue earned from entrance fee and the expenditure incurred on renovation and maintenance on these monuments during the last 5 years and during the current year are as under:

(Rupees in lakhs)		
Year	Revenue Earned	Expenditure Incurred
2004-05	48.40	59.60
2005-06	48.12	49.80
2006-07	52.04	70.50
2007-08	57.83	101.69
2008-09	58.96	66.90
2009-10 (upto Nov. 2009)	37.73	19.36

Tulsi museum at Ramvan

†3112. MISS ANUSUIYA UIKEY: Will the PRIME MINISTER be pleased to state:

- (a) whether the sanction for the proposal amount of Rupees 44.17 lac was given in the year 2004-05 for setting up Tulsi Museum at Ramvan in district Satna in Madhya Pradesh;
- (b) if so, the amount released so far for this work;
- (c) whether the utilization certificate in respect of this amount has been received by Government and if so the time of its receipt; and
- (d) the reasons for delay in the release of funds and the time by when the remaining amount would be released?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) to (d) Ramvan Museum at Satna, Madhya Pradesh had applied for financial assistance of Rs.44.17 lakhs during 2004-05 for the expansion of their existing Museum under the Scheme for "Promotion & Strengthening of Regional and Local Museums". On the recommendations of the Expert Committee, an amount of Rs.10.00 lakhs was sanctioned and an amount of Rs.7.50 lakhs was released to the Museum as first instalment. Since the utilization certificate furnished by the museum was not in the accordance with the laid down procedure, they were requested to furnish a revised utilisation certificate in August 2007. The Museum has not furnished the revised utilisation certificate yet.

No definite time frame can be indicated for the release of the balance amount at this stage.

†Original notice of the question was received in Hindi.